

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 248/94

New Delhi, this the 3rd day of July, 1997

(10)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)

1. Shri Surendra Pal Singh
S/o Sh. A.S. Manchanda
R/o H.No. 8/15, Riy. Colony,
Kishan Ganj, Delhi.
2. Suresh Kumar s/o Sh. K. Singh,
H.No. 4/36, New Vishwash Nagar,
Delhi.
3. Shri A.N. Saxena s/o Sh. S.N. Saxena,
C-12/466 Yamuna Vihar, Delhi.
4. A.K. Minocha s/o Sh. S.R. Minocha
3/11, Riy. Flats, Kishan Ganj,
Delhi.
5. D.S. Bhatia s/o Sh. H.S. Bhatia,
59/9, Riy Colony, Subzi Mandi,
Delhi.
6. J.R. Malik s/o Sh. S.L. Malik,
r/o village & P.O. Rohtak(Haryana)
7. Harit Sahai s/o Sh. M.S. Sahai,
200 A/3, Railway Colony, Basant Lane,
New Delhi.Applicants

(By Advocate: Shri B.L. Madhok proxy for
Shri B.S. Maine)

-Versus-

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Chief Commercial Manager,
Northern Railway,
Baroda House, New Delhi.
3. The Chief Personnel Officer,
Northern Railway, Hqrs.,
Baroda House, new Delhi.
4. The Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi. Respondents

(By Advocate: Shri R.L. Dhawan)

11
O R D E R (Oral)
(Dr. Jose P. Verghese, Vice-Chairman (J))

Learned counsel appearing on behalf of the petitioner says that he may be permitted to withdraw this OA. Permission is granted. The OA stands dismissed as withdrawn.


(S.P. Biswas)

Member (A)


(Dr. Jose P. Verghese)

Vice-Chairman (J)

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